

1	2
Kingfisher Airlines	84.6
Spicejet	79.6
Go Air	81.3
Paramount Airways	88.6
IndiGo	85.1

(c) and (d) Yes, Sir. In order to mitigate delays, DGCA has issued a Circular in Oct 2009 on procedure to be followed by airlines, Air Traffic Control Units and airport operators.

Crash of Air India Express Flight at Mangalore

134. SHRI M.P. ACHUTHAN:

SHRI K.E. ISMAIL:

SHRI RAJKUMAR DHOOT:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) what are the details of the casualties in the crash of Air India Express IX-812 in Mangalore on 22 May, 2010 and the compensation being paid to the dependents of the deceased/injured;

(b) whether any inquiry has been conducted into the incident;

(c) if so, the details thereof; and

(d) the steps proposed to be taken to prevent recurrence of such accidents?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL):

(a) Out of 166 persons (including 6 crew Members), 158 persons lost their lives and 8 persons were injured. Interim compensation of Rs.10 lakh for each adult deceased passenger, Rs.5 lakh for each passenger below the age of 12 and Rs.2 lakh for each injured passenger had been fixed. As of date an amount of Rs.14.56 Crore has been disbursed.

(b) and (c) Yes, Sir. A Court of enquiry under the Chairmanship of Air Marshal (Retd.) B.N. Gokhale has been ordered.

(d) Directorate General of Civil Aviation (DGCA) has issued Operations Circular 13 of 2010 on 2.6.2010 impressing upon all Scheduled/Non-Scheduled/ General Aviation Operators to strictly adhere to the standard operating procedures for approach and landing that would result in decent

landings acceptable within the limitations of the aircraft without compromising stopping distance requirements. Further, as part of the re-assurance drive for critical aerodromes, special audit of airports identified as critical has been undertaken on priority basis to thoroughly review the systems and facilities at these aerodromes.

Audit of airlines

135. SHRI D. RAJA: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that India's aviation regulator had done an audit of airlines last April and found two big airlines including Air India were severely strained;
- (b) whether it is also a fact that the cash-strapped airlines are compromising with the safety measures in aircraft operations leading to snags and accidents recently; and
- (c) if so, the details thereof and Government's reaction thereto?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL):

(a) In the year 2009 safety audit of M/s. Jet Airways, M/s Spicejet and M/s. Paramount was carried out. The safety audit of Air India Charters was carried out in the year 2007. The shortcomings found during such audit are intimated to the concerned airlines for rectification as per procedure.

(b) and (c) Directorate General of Civil Aviation ensures strict compliance of safety regulations.

Air India Express accident at Mangalore

136. SHRI K.N. BALAGOPAL: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the preliminary findings about the reasons of the recent tragic Air India Express accident at Mangalore; and
- (b) what are the precautionary measures adopted by the Ministry to avoid such accidents in future?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL):

(a) A Court of enquiry under the Chairmanship of Air Marshal(Retd-) B.N. Gokhale has been ordered and the court is required to submit its report by 31.08.2010. The exact cause of the accident would be known only after submission of the report by the Court of Inquiry.